

**FIR No. 207/2019**  
**PS : Nabi Karim**  
**U/s: 392/394/397/34 IPC**  
**State Vs. Prince @ Nikki**

26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. Lokesh Garg, counsel for applicant/accused Nikky @  
Prince.

1. This is an application u/s 439 CrPC filed on behalf of applicant/accused Nikky @ Prince for interim bail. Reply filed by the IO.
2. Arguments heard.
3. Trial of the case is pending in the Court of undersigned and is at the stage of prosecution evidence.
4. The applicant/accused is booked for the offence u/s 392/394/397/34 IPC. Accused is in JC since 16.06.2019
5. Ld. Counsel for applicant/accused submits that applicant has been falsely implicated in the present case due to the previous enmity between complainant and accused. There is delay of 2 days in lodging of FIR. Applicant is the sole bread earner in the family. Investigation of the case is complete. Chargesheet has been filed in the court and applicant is in JC since 16.06.2019.

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He further submits that due to pandemic situation, the family of the applicant is facing hardship, therefore applicant be admitted on interim bail.

6. Ld. APP oppose the bail application as he submits that applicant is a habitual offender since as per the reply of the IO, he is involved in another 16 cases of similar nature. Public witnesses have not been examined yet in this case, therefore, there is possibility that if applicant is admitted on bail, he may influence the witnesses.

7. The interim bail is sought on the ground that the family of the applicant is facing hardship due to pandemic Covid-19, is not a good ground to admit the applicant on interim bail particularly when the applicant, as per record, is involved in 16 other criminal cases of similar nature. Public witnesses have not been examined yet, hence, there is possibility that if the applicant is admitted even on interim bail, he may try to influence the witnesses, hence, no ground for interim bail is made out. The bail application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-26.08.2020

SC No. 497/18  
FIR No. 413/14  
PS: Roop Nagar  
State Vs. Dharambir Singh

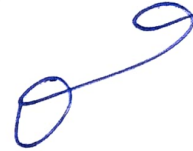
26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.

Sh. Ravi Bassi, Ld. Counsel for both accused.

Put up for arguments on charge, on 07.10.2020



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

**CC No. 18/16**

**SEBI Vs. M/s SRG Infotech Ltd.**

26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Ashish Aggarwal, counsel for complainant/SEBI.  
Ms. Geetanshi Arora, Ld. Counsel for accused no. 1 & 4.  
Sh. Amit Bhatnagar, Ld. Counsel for accused no. 6.

Put up for PE on 08.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

SC No. 504/18  
FIR No. 445/14  
PS: Kotwali  
State Vs. Rakesh Chouhan

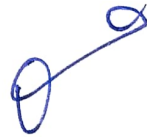
26.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 20.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

**SC No. 168/19**  
**FIR No. 356/18**  
**PS: Pahar Ganj**  
**State Vs. Gaurav @ Gore**

26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.

Ms. Shruti Gupta, Ld. Counsel for accused Gaurav @ Gore.

None for accused Kailash.

Put up for PE on 23.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

SC No. 701/19  
FIR No. 98/19  
PS: Civil Lines  
State Vs. Vimal Singh Harit

26.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 20.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

SC No. 934/19  
FIR No. 282/19  
PS: Kotwali  
State Vs. Lallan

26.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 21.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020



SC No. 976/19  
FIR No. 75/19  
PS: Hazarat Nizamuddin  
State Vs. Suraj

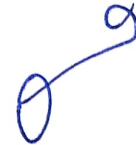
26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 23.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

SC No. 27544/16  
FIR No. 368/11  
PS: Burari  
State Vs. Mangu @ Rajeev

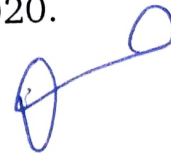
26.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for final arguments on 22.10.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

**SC No. 28594/16**  
**FIR No. 82/12**  
**PS: Ranjit Nagar**  
**State Vs. Kasim Etc.**

26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.

None for accused persons.

Put up for final arguments on 14.09.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

CA No. 500/18  
Kallan Chaudhary VS. State

26.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for appellant.

Sh. Virender Singh, Ld. APP for State/respondent.

Put up for arguments on appeal, on 26.09.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

**CA No. 373/19**

**Hare Krishna Mishra VS. State of NCT of Delhi**

26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Kamal Kant Jha, Ld. Counsel for appellant.

Sh. Virender Singh, Ld. APP for State/respondent.

Put up for arguments on appeal, on 19.09.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

CA No. 388/19  
Imran & Ors. Vs. State


26.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: None for appellants.

Sh. Virender Singh, Ld. APP for State/respondent.

Put up for arguments on appeal, on 30.09.2020.

  
(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

SC No. 29059/16  
Satya Pal Vs. Sant Ram Etc.

26.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for complainant.

Sh. Anil Kumar Gupta, Ld. Counsel for accused Navneet.

Accused Navneet has filed an application for dismissal of the complaint on the account of death of the complainant. Matter is stayed by Hon'ble High Court.

Put up for further proceedings on 16.09.2020.



(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020

SC No.246/20  
FIR No. 64/2020  
P.S. Subzi Mandi  
U/s 3 of SC/ST (POA)Act  
State Vs.Santosh

26.08.2020


Fresh cases is received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh.Virender Singh. Ld. APP for state.

None for accused.

Put up for consideration on 08.09.2020.

  
(Charu Aggarwal)  
ASJ-02, Central, THC, Delhi  
26.08.2020